

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

**Petition No. 229/2010**

**Date: 17.9.2014**

To

Executive Director (Commercial),  
Aravali Power Company (P) Limited  
NTPC Bhawan,  
Core-7, Scope Complex 7,  
Institutional area, Lodhi Road,  
New Delhi-110003

Sir,

**Subject : Approval of Tariff of Indira Gandhi Super Thermal Power Project Stage-I (3x500=1500 MW) based on audited accounts as on station COD for the period from the COD of Unit-I i.e. 5.3.2011 to 31.03.2014.**

-----

With reference to your affidavit in the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 7.10.2014:

- (i) Scheduled date of commissioning of all the three (3) Units as per investment approval along with a copy of the complete Agenda material of the APCPL Board Resolution of Investment Approval for the project;
- (ii) Actual capital cost as on COD of Unit-I (5.3.2011), COD of Unit-II (21.4.2012) and COD of Unit-III/station (26.4.2013) duly audited and certified by the auditor;
- (iii) Reasons for time overrun in COD of the Unit-I, Unit-II, Unit-III and the generating station as a whole be explained through PERT chart. Cost overrun due to time overrun be quantified with detailed computations giving break-up of increase from scheduled COD to actual COD due to escalation in prices in different contract packages, increase in IDC, FC and IEDC, due to change in scope, if any. The escalation in the awarded prices be clarified with price escalation formula agreed in different packages;
- (iv) The amount of liquidated damages (LD) recovered / to be recovered for delay in different contract packages;
- (v) Comparison of actual capital cost (Hard Cost) of Unit-I and subsequent unit with the Bench Mark capital cost (as specified by Commission order dated 4.6.2012) and justification, if any, of the variations;

- (vi) Amount of initial spares included in the capital cost up to COD of unit-I, up to COD of Unit-II and up to COD of Unit-III / station. Further, the initial spares ordered in the different packages and yet to be capitalized up to cut-off-date;
- (vii) It is noticed from Form-5D that SG Package with ESP and TG package was awarded based on single bid submitted against the ICB. The reasons for not re-tendering and going ahead with the single bid shall be explained/justified in detail. Also, the competitiveness of awarded price of Main Plant Package be explained with a comparative statement;
- (viii) The details of infirm power generated from the date of synchronization till COD of the different units and the revenue earned (excluding the cost of fuel) from infirm power;
- (ix) Copy of the Fuel Supply Agreement (FSA) with coal companies;
- (x) Details of fuel price & GCV (both primary & secondary fuel) for the preceding three months from COD of Unit-I and Unit-II as per Form-15. Also, the details of other charges as indicated in Form-15 in case of Unit-III/station should be furnished. Use of LDO instead of HFO shall be explained.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours sincerely,

sd/-  
(B. Sreekumar)  
Deputy Chief (Law)